

12.02 hrs

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

- (i) Supplementary Statement No I, Sixth Session, 1958 [See Appendix I, annexure No 52]
- (ii) Supplementary Statement No V, Fifth Session, 1958 [See Appendix I, annexure No 53]
- (iii) Supplementary Statement No XIV Fourth Session, 1958 [See Appendix I, annexure No 54]
- (iv) Supplementary Statement No XVI Third Session 1957 [See Appendix I, annexure No 55]
- (v) Supplementary Statement No XX Second Session, 1957 [See Appendix I, annexure No 56]
- (vi) Supplementary Statement No XIX First Session 1957 [See Appendix I, annexure No 57]

AMENDMENT TO MINING LEASES (MODIFICATION OF TERMS) RULES

The Minister of Mines and Oil (Shri K. D. Malaviya) I beg to re lay on the Table under Sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No GSR 1080 dated the 15th November, 1958, making certain further amendment to the Mining Leases (Modification of Terms) Rules, 1956 [Placed in Library, See No LT-1082/58]

NOTIFICATIONS ISSUED UNDER DELHI MUNICIPAL CORPORATION ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table under sub-section (2) of Section 479 of the Delhi

Municipal Corporation Act, 1957, a copy of each of the following Rules:—

- (i) Delhi Municipal Corporation (Determination of final issue-rate of water) Rules, 1958, published in Delhi Gazette—Notification No 40/5/58(I)—Delhi dated the 22nd August, 1958 [Placed in Library, See No LT-909/58]
- (ii) Delhi Municipal Corporation (Determination of cost of disposal of Sewage) Rules, 1958, published in Delhi Gazette—Notification No 40/5/58(II)—Delhi dated the 22nd August, 1958 [Placed in Library, See No LT-910/58]

NOTIFICATION ISSUED UNDER ALL INDIA SERVICES ACT

Shri Datar I beg to lay on the Table under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No GSR 77 dated the 24th January, 1959, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954 [Placed in Library See No LT-1194/59]

INDO-SWEDISH AGREEMENT FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME

The Deputy Minister of Finance (Shri B R Bhagat) On behalf of the Minister of Revenue and Civil Expenditure, I beg to lay on the Table a copy of the Agreement between the Government of India and the Royal Government of Sweden for the avoidance of double Taxation of income published in Notification No GSR 112, dated the 23rd January 1959 [Placed in Library See No LT-1200/59]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B R. Bhagat: I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act,